

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3624
ANSWERED ON:11.12.2009
IMPACT OF LARVICIDE VECTOBAC
Reddy Shri Anantha Venkatarami

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether permission has been given to import Larvicide Vectobac a drug which is useful in preventing the spread of vectorborne diseases;
- (b) if so, the details thereof;
- (c) whether any change has been made in the formulation and storage temperature of the drug for use in the country which is in violation of the norms prescribed by the manufacturer;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken or proposed to be taken by the Government in this regard so that the basic purpose to import the drug is served?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) & (b): Yes. As per the information received from Department of Agriculture & Cooperation, Ministry of Agriculture, Vectobac 12 AS (Bacillus thuringiensis vafr, israelensis Serotype H-14) has been regisgtered under Section 9(3) of the Insecticides Act, 1968 by the Central Insecticides Board under Department of Agriculture & Cooperation, Ministry of Agriculture. The permission is for import from M/s. Valent Bio Sciences Corporation, North Chicago, Illinois, USA for control of larvae of Anopheles and Culex, vector of malaria and filarial in various habitat in the country. The permission is in the name of M/s Sumitomo Chemicals India Private Limited, Mumbai.

(c) to (e): As per the information received from Department of Agriculture & Cooperation, Registration Committee constituted under Section 5 of the Insecticides Act, 1968 has approved the change of storage temperature for this product range from 1.9 degree celcius to 44.9 degree celcius, on the basis of data generated in Indian conditions by the registrant, as per the guidelines for this purpose.